

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO.1155
TO BE ANSWERED ON 03.03.2016

DIFFERENTLY ABLED UNDER MGNREGS

1155. SHRI DUSHYANT SINGH:

Will the Minister of **RURAL DEVELOPMENT** be pleased to state:

- (a) whether there is a provision of employment for differently abled persons under Mahatma Gandhi National Rural Employment Guarantee Scheme(MGNREGS);
- (b) if so, the details thereof indicating the kind of work done/assigned to the them and wages paid under this scheme;
- (c) the details of the types of disabilities and respective severities covered under this scheme; and
- (d) the number of such people benefited under this scheme, during the last three years and the current year, State/UT-wise?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SHRI SUDARSHAN BHAGAT)

(a)to(c): The provisions for differently abled persons under Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) Operational Guidelines are given as under:-

Para 9.3.1: The disabled or differently-abled persons defined under the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1995 (1 of 1996) as persons with disabilities, the severity of which is 40% and above would be considered as special category of vulnerable persons for the purposes of MGNREGA. The disabled persons as defined in the National Trust for Welfare of Persons with Autism Cerebral Palsy, Mental Retardation and Multiple Disabilities Act, 1999 (44 of 1999) are also to be considered as disabled for the purpose of inclusion in MGNREGA.

Para 9.3.2: Since this category of people are differently-abled, special conditions have to be created to facilitate their inclusion in MGNREGA.

Para 9.3.3: Each State Government will identify specific works, which can be done by the disabled and vulnerable persons. In a village, different categories of persons with disabilities will be organized to come together as a fixed group to accomplish the works proposed for them under the Scheme, in a way that makes it possible for them to exercise their choice. On no grounds, should the disabled and vulnerable persons be paid lower wages as compared to other persons employed in MGNREGA works.

(d): The data in respect of the disabled persons provided employment under MGNREGA during the last three years and current year are given in the **Annexure**.

Annexure referred to in reply to part (d) of Lok Sabha Unstarred Question No. 1155 dated 03.03.2016

No.	State	No. of Disabled beneficiary individuals			
		2012-13	2013-14	2014-15	2015-16 as on 29/02/2016
1	ANDHRA PRADESH	133094	145674	74857	72218
2	ARUNACHAL PRADESH	64	71	69	79
3	ASSAM	2245	2385	1460	3236
4	BIHAR	5091	4567	2436	2409
5	CHHATTISGARH	25948	24368	15136	19063
6	GUJARAT	16175	11464	8000	6119
7	HARYANA	297	357	238	183
8	HIMACHAL PRADESH	1725	1656	1236	1100
9	JAMMU AND KASHMIR	6469	6655	1831	3865
10	JHARKHAND	6360	4964	5458	4925
11	KARNATAKA	6485	7801	5263	3972
12	KERALA	1633	1741	1756	1875
13	MADHYA PRADESH	10775	31872	38414	40442
14	MAHARASHTRA	23350	18232	19304	16471
15	MANIPUR	666	958	890	844
16	MEGHALAYA	218	260	236	213
17	MIZORAM	77	91	108	116
18	NAGALAND	89	102	108	125
19	ODISHA	4033	3587	3257	4391
20	PUNJAB	193	554	408	666
21	RAJASTHAN	3211	3122	3905	6192
22	SIKKIM	85	112	97	126
23	TAMIL NADU	75699	80451	66028	61800
24	TELANGANA			61420	58943
25	TRIPURA	13510	12897	12731	10469
26	UTTAR PRADESH	10954	11414	9099	10844
27	UTTARAKHAND	447	467	710	736
28	WEST BENGAL	106274	110579	79392	80153
29	ANDAMAN & NICOBAR	47	58	44	11
30	GOA	0	1	2	2
31	LAKSHADWEEP	14	4	10	3
32	PUDUCHERRY	79	31	61	28
	Total	455307	486495	413964	411619